

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 290/GT/2014

Subject : Approval of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2014 to 31.3.2019.

Date of hearing : 27.2.2015

Coram : Shri Gireesh B Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC Limited

Respondents : Uttar Pradesh Power Corporation Limited & 12 Ors.

Parties present : Shri M.G.Ramachandran, Advocate, NTPC
Ms. Ranjitha Ramachandran, Advocate, NTPC
Shri Ajay Dua, NTPC
Shri Bhupinder Kumar, NTPC
Shri Neeraj Kumar, NTPC
Shri Vivek Kumar, NTPC
Shri Nishant Gupta, NTPC
Shri Manish Garg, UPPCL
Shri R. B. Sharma, Advocate, BRPL

Record of Proceedings

This petition has been filed by the petitioner, NTPC for approval of tariff in respect of Singrauli STPS (2000 MW) (the generating station) for the period from 1.4.2014 to 31.3.2019 based on the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (the 2014 Tariff Regulations).

2. During the hearing, the learned counsel for the petitioner prayed for adjournment for filing rejoinder to the replies filed by some of the respondents. He also submitted that the parties may be directed to complete pleadings in the matter prior to the next date of hearing. None of the respondents objected to the prayer of the learned counsel for the petitioner.

3. The Commission accepted the prayer of the learned counsel for the petitioner and adjourned the hearing. The Commission also directed the petitioner to submit on affidavit, additional information on the following, on or before 16.3.2015, with advance copy to the respondents:

(a) *Furnish the GCV of coal on "as received" basis at the power plant as per Regulation 30(5)(a) of the 2014 Tariff Regulations.*

(b) *Furnish the actual water consumption along with the rate of water charges for last 5 years. i.e. 2009-10 to 2013-14, enclosing therewith the relevant notification in support of the claim.*

(c) *Furnish Form No. 17 in respect of capital spares along with details of consumption of capital spares for last 5 years i.e. 2009-10 to 2013-14 and provide the list of spares consumed as per Form-17.*

(d) *There are abnormal differences in the claim under 'Other Charges' (comprising of stone picking charges, Loco driver salary, sampling charges etc.) during January'2014, February'2014 and March'2014 respectively. The petitioner shall furnish the details of 'other charges' along with proper reasons for the abnormal difference.*

(e) *Effective tax rate needs to be computed in accordance with Regulation 25 of the 2014 Tariff Regulations. The petitioner has claimed the effective tax rate of 23.9394% for each year of the tariff period. The petitioner is directed to furnish the workings in respect of effective tax rate of 23.9394% along with tax audit report for financial year 2013-14. The petitioner is further directed to submit the details of deferred tax liability and its treatment in the books of accounts for the period 2014-19.*

(f) *Statement showing capital cost claimed for the period 2009-14 shall be certified by auditor.*

4. The respondents are directed to file their replies to the petition by 24.3.2015, with copy to the petitioner who shall file its rejoinder on or before 31.3.2015. No further extension of time shall be granted for any reason whatsoever.

5. The petition shall be listed for final hearing on 7.4.2015. Meanwhile, the parties are directed to complete pleadings prior to the next date of hearing.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)